

Development of Colony in Khem Karan District

*535. SHRI GADILINGANA GOWD : Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a) whether an amount of Rs. 35 lakhs was allocated for the development of a colony in the district of Khem Karan to resettle displaced persons as a result of last Indo-Pak conflict ; and

(b) the amount spent by the end of 1968 thereon and the progress achieved ?

THE MINISTER OF HEALTH AND FAMILY PLANNING, AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI K. K. SHAH) : (a) A scheme for the construction of a complex of public buildings and also of a residential colony at Khem Karan, estimated to cost Rs. 35 lakhs has been approved by the Government of India.

(b) Upto the end of September, 1968, the State Government had spent a sum of Rs. 12,42,695 on the construction of the public building complex. The State Government expect to complete this work by the end of the current financial year.

Income Tax and Wealth Tax Cases of Ruias

*536. SHRI MADHU LIMAYE : Will the Minister of FINANCE be pleased to state ;

(a) whether he has received any reply to the detailed letter which he had written to a Member of Parliament about the Wealth tax and Income-tax cases against Radha Krishna Ruia and members of his family ;

(b) if so, the main points raised in the rejoinder letter by the said M.P. ;

(c) whether any proceedings, criminal or otherwise, have been started against the Ruias as demanded by the Member ; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATI. IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : (a) Yes, Sir.

(b) The main points raised in the letter are given below :

(i) whether the jewellery seized at the

time of the search was properly valued and its acquisition properly explained ;

(ii) whether the valuation of shares of limited companies was properly made for wealth-tax assessment purposes ;

(iii) whether speculation losses in the case of M/s Ram Narayan & Sons (P) Ltd. were allowed for proper reasons ;

(iv) whether the assessments from the assessment year 1946-47 can be re-opened if the concealment of income is more than Rs 1. lakh ; and

(v) whether the Government would undertake a prosecution against the Ruias.

(c) and (d). As a result of the raid, it was proposed to launch criminal proceedings in respect of the wealth-tax assessment, because it was found that jewellery to the extent of Rs. 1,05,411/- had not been disclosed in the wealth-tax return. Considering however, the wealth disclosed and the wealth concealed, it was felt that it might not be possible to establish deliberate concealment in respect of a sum of Rs. 1,05,411/-. The offence was, therefore, compounded on payment of a composition fee of Rs. 2,12,000/-. This was equal to 200% of the value of the undisclosed jewellery and about 80 times of the wealth-tax sought to be avoided. For concealment of income, necessary penal action is being taken. Steps are also being taken for levying penalty for concealment of wealth.

As regards bogus speculation losses incurred in the case of M/s Ram Narayan & Sons (P) Ltd., there was a settlement previously in that case and as the losses related to assessment years prior to 1952-53, it is not possible under the law to reopen any of those assessments after the lapse of 16 years. The assessment for 1949-50 has however been reopened in view of the finding of the Tribunal in another case. Such a finding has enabled the Department to take action in spite of the lapse of 16 year period. There was no such Tribunal's finding available for any of the other years.

Diversion of Central Funds by Rajasthan Government

*537. SHRI MEETHA LAL MEENA : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the Rajasthan

Government propose to spend the funds received from the Central Government for drinking water scheme in Rajasthan for the current year on some other projects ;

(b) if so, whether Government's permission to use the funds earmarked for drinking water scheme for other projects has been obtained ; and

(c) if not, Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA) : (a) No, Sir.

(b) and (c). Do not arise.

Fertilizer Project, Mangalore

*538. SARI RANJIT SINGH ;
SHRI SRINIBAS MISRA ;
SHRI SURENDRANATH
DWIVEDY ;
SHRI S. M. KRISANA ;
SHRI S. KUNDU ;
SHRI J. H. PATEL :

Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) the progress made in establishing the Fertilizer Project in Mangalore, Mysore ; and

(b) if no progress has been made the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS, AND MINES AND METALS (SHRI D. R. CHAVAN) : (a) and (b). The licensee has furnished revised financing and foreign collaboration proposal which are under consideration.

गोदावरी नदी के जल में मध्य प्रदेश का हिस्सा

*539. श्री हुकम चन्द कछवाय : क्या सिंचाई और विद्युत मन्त्री यह बताने की कृपा करेंगे कि :

(क) गोदावरी नदी तथा उसकी अन्य उप-नदियों मध्य प्रदेश के कितने क्षेत्र में से होकर गुजरती है ;

(ख) क्या यह सच है कि मध्य प्रदेश सरकार ने गोदावरी नदी के जल में अपने हिस्से की मांग की है और उसने महाराष्ट्र, मैसूर तथा

आंध्र प्रदेश के बीच कृष्णा और गोदावरी जल विवाद हल करने के लिए केन्द्रीय सरकार द्वारा नियुक्त न्यायाधिकरण को अभ्यावेदन भेजा है ; और

(ग) यदि हाँ, तो इस बारे में सरकार की क्या प्रतिक्रिया है ?

सिंचाई तथा विद्युत मन्त्री (डा० कु० ल० राव) : (क) एक विवरण सभा पटल पर रखा जाता है। [पुस्तकालय में रखा गया। देखिये संख्या LT—370/69]

(ख) और (ग). एक विवरण मिला है जिसमें गोदावरी जल के उपयोग में मध्य प्रदेश की स्थिति का वर्णन किया गया है। इसे गोदावरी जलविवाद न्यायाधिकरण को निर्दिष्ट करने का विचार है।

Central Assistance and Development of Calcutta

*540. SHRI SAMAR GUHA : Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a) whether recently top-ranking traders, businessmen and industrialists of Calcutta met in several conferences and offered their help to CMPO project, provided adequate Central assistance is made available ;

(b) whether the Prime Minister during her visit to Calcutta during December, 1968 discussed the problems of development of Calcutta with the representatives of the people and State Government ;

(c) the outcome thereof and action taken thereon ; and

(d) whether Government consider the issue of development of Calcutta as an urgent National Problem, which if remained unresolved, is likely to endanger the economic, social and national life of Eastern India ?

THE MINISTER OF HEALTH AND FAMILY PLANNING, AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI K. K. SHAH) : (a) The Government of India have not received any report in this regard from the Government of West Bengal, but have seen press reports of the readiness